

[Secretary]

I am directed to enclose a copy of the Code of Civil Procedure (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1970."

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Code of Civil Procedure (Amendment) Bill, 1970, as passed by Rajya Sabha.

COMMITTEE OF PRIVILEGES

Twelfth Report

SHRI R. D. BHANDARE (Bombay Central) : I beg to present the Twelfth Report of the Committee of Privileges.

CORRECTION OF ANSWER TO
SUPPLEMENTARIES ON S.Q. No.
728 RE: COMPENSATION TO
FAMILIES OF EMPLOYEES
OF H.E.C. RANCHI

THE DEPUTY MINISTER IN THE
MINISTRY OF STEEL AND HEAVY
ENGINEERING (SHRI MOHD. SHAFI
QURESHI) : May I lay the Statement on
the Table ?

MR. SPEAKER : Yes.

SHRI MOHD. SHAFI QURESHI : I
lay on the Table a statement correcting the
answer given on the 1st Sept, 1970 to
supplementaries on Starred Question No.
728 regarding compensation to the families
of employees of H.E.C. Ranchi. [*Placed in
Library. See No. LT-4362/.0*]

12.54 hrs.

PERSONAL EXPLANATION

SHRI LOBO PRABHU (Udipi) : On

19-11-70, Shri C. Panigrahi stated that when we were on committee together, he found me reading a book in which there were 45 pictures, "w.ich were interesting". The book was a collection of photos from the Konarak temple, published probably for the information of tourists. It was the property of an Orissa MP and I considered Shri Panigrahi also should see the art of their State.

SHRI SURENDRANATH DWIVEDI :
He has seen them in original.

SHRI LOBO PRABHU : It did not attract sec. 291, as the Minister presumed because that section exempts protected monuments. I tender this explanation to prevent the wrong impression created.

12 55 hrs.

MOTION FOR APPOINTMENT OF
JOINT COMMITTEE FOR EXAMI-
NATION OF AMENDMENTS TO
ELECTION LAW

THE MINISTER OF LAW AND
SOCIAL WELFARE (SHRI K. HANU-
MANTHAIYA) : I beg to move :

"That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970 be referred to a Joint Committee of the Houses for examination and report with instructions to report by the last day of the first week of the next session ;

that the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha ;

that the Speaker, if he agrees to be a member of the Committee, shall be the Chairman of the Committee ; otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman ;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

that the House recommends to Rajya Sabha that Rajya Sabha do join the said joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of the Rajya Sabha.

MR. SPEAKER : The question is :

"That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970 be referred to a Joint Committee of the Houses for examination and report with instructions to report by the last day of the first week of the next session ;

that the Committee shall consist of 21 members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha ;

that the Speaker, if he agrees to be a member of the Committee, shall be the Chairman of the Committee ; otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman ;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

that the House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of the Rajya Sabha.

The motion was adopted.

12.57 hrs.

RE: DISMISSAL OF A LECTURER
OF SALWAN COLLEGE, DELHI

श्री मधु लिमये (मुंनेर) : अध्यक्ष महोदय, दो तीन रोज पहले शिक्षा मंत्री ने श्री जावेद आलम के बारे में एक वक्तव्य यहां पर दिया था। उस समय भी हम लोगों ने मांग की थी कि इस पर बहस करने का सदन को मौका दिया जाय क्योंकि इस सवाल के साथ तीन प्रश्न जुड़े हुए हैं। एक प्रश्न है नागरिकों के अधिकारों का, नागरिकों की स्वतंत्रता का। क्या हमारे संविधान के अनुसार आंतर-धर्मी विवाहों पर कोई रोक है ? क्यों कि फिर तो हमारे पीलू साहब के ऊपर भी आपत्ति आ सकती है, नाथपाई जी के ऊपर भी आ सकती है...ध्यवधान...अगर मामला आगे बढ़ा तो कहां तक जायगा ? तो एक तो सवाल आन्तर धर्मी विवाहों का और नागरिकों के अधिकारों का है। दूसरा सवाल है कि जिस शिक्षण संस्था को यूनिवर्सिटी ग्रांट्स कमीशन के द्वारा केन्द्रीय सरकार की ओर से 95 प्रतिशत अनुदान दिया जाता है क्या उस शिक्षण संस्था को सम्प्रदायिकता के आधार पर किसी भी अध्यापक को निकालने का अधिकार दिया जा सकता है ? और तीसरा सवाल है कि क्या इस राजधानी में आज साम्प्रदायिकता की आग भड़काने की इजाजत किसी भी व्यक्ति को दे सकते हैं आज शहर में सब जगह पोस्टर लगे हुए हैं एक भयानक किस्म के पोस्टर हैं। आज मैं अटल बिहारी जी से भी पूछता —इस पोस्टर में लिखा है—जावेद आलम की बेशर्मी की हद। अपनी बदचलनी पर परदा डालने के लिए फिरकापरस्ती की आड़। हिन्दू लड़की से शादी या उस का अपहरण। जयन्ती कहां है ? दिल्ली की जनता का जावेद आलम तथा दिल्ली विश्वविद्यालय से सवाल। इस बात को लेकर आज 24 नवम्बर को यहां पर एक आम जलसा हो रहा है।

मुझे पता नहीं कि क्या सचमुच हमारे